

1 HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE

M.Cr.C. No.34042 of 2020
Dadu @ Daddu Vs. State of M.P.

Indore: Dated:- 15/09/2020:-

Heard through Video Conferencing.

Shri Vinod Thakur, learned counsel for the petitioner.

Shri Ankit Premchandani, learned Panel Lawyer for the respondent/State.

ORDER

Crime No.	Under Section	Police Station
246/2020	8/20 of NDPS Act	Bhagwanpura, Khargone

This is the first bail application under Section 439 of Cr.P.C. for grant of bail.

2. Earlier one criminal case bearing Crime No.55/2020 under Section 34-A of Excise Act was registered against the petitioner.

3. After arguing the matter at length, learned counsel for the petitioner prays for withdrawal of the petition with liberty to file fresh petition after 6 six months.

4. Petition is **dismissed** as withdrawn with the aforesaid liberty.

(Virender Singh)
Judge